

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 151 of 2013 & I.A. 220 of 2013**

**Dated : 10<sup>th</sup> July, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. .... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant (s): Mr. M.G. Ramachandran  
Mr. Apoorve Karol  
Mr. Chirag Kher**

**Counsel for the Respondent(s): Mr. Amit Kapur  
Mr. Apoorva Misra for R.2**

**ORDER**

Admit. Issue notice in the Appeal as well as in I.A. No. 220 of 2013. Mr. Amit Kapur takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 14.08.2013. Dasti service is permitted.

Post the matter on **14.08.2013.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*ts/vt*